

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.411**  
**IB/114/ND/2021**

**IN THE MATTER OF:**

Rupinder Singh Khurana	...	Applicant
Versus		
ICICI Bank Ltd & Ors	...	Respondent

**Under Section 94(1) of IBC, 2016**

**Order delivered on 13.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Adv. Vinod Chaurasia, Adv. Dharmendra Kumar

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

The R P appeared in person and submitted that the order dated 09.01.2024 passed by this Tribunal in IB/114/ND/2021 was not communicated to him and Applicant also did not serve the copy of the Application along with documents. Considering the submissions made by the RP, this Tribunal hereby condone the delay occurred during the period from 09.01.2024 till today, in filing the report. The RP is directed to file Assignment Declaration and Authorization for Assignment within 3 days and file report within 10 working days. Meanwhile Learned Counsel for the Applicant is directed to serve the copy of the application along with documents to the RP within 3 days. List the matter on **08.07.2024** for filing report.

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**